

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 18
CP 3490/2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI H.V. SUBBA RAO
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **07.03.2023**

NAME OF THE PARTIES: - **Aditya Prakash Rantnaparkh**
V/s
Inspects Metrology (India) Pvt Ltd.

Appearance (via video-conference):

For the Applicant : None present
For the Respondent : Adv. Avinash R Khanolkar a/w Adv
P M Athavale i/b. KANJ & Co. LLP

Rule 11 of NCTL, Section 241-242 of the Companies Act, 2013

ORDER

Ld. Counsel appearing for the Respondent is present and submits that to the best of his knowledge and information the Applicant appears to have filed an application for withdrawal of the Company petition, in view of settlement arrived between the parties. However, the Said IA is not listed on Board today. List this Company petition either for appearance of the Applicant or for passing dismissal order. In the meantime, Registry may list the application along with main CP on the next date of hearing. List this matter on Board on 18.04.2023.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

H.V. SUBBA RAO
Member (Judicial)